

ITEM NO.2

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) Nos. 27045-27046/2014

(Arising out of impugned final judgment and order dated
07/08/2013 in SB No. 2558/1991 16/07/2014 in CN No. 1367/2014
passed by the High Court Of Judicature at Allahabad)

U.P. POWER CORP. LTD ETC ETC

Petitioner(s)

VERSUS

RAKESH KUMAR AND ORS ETC ETC

Respondent(s)

(With interim relief and office report)

Date : 11/07/2016 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Pradeep Misra, Adv.

For Respondent(s) Mr. E.C. Agrawla, Adv.
Mr. Rajesh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned
counsel for respondent No. 1, four weeks' time is
granted to file additional counter affidavit.

List thereafter.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Pokhriyal]
Court Master